CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.251/MP/2023 along with IA (Diary) No. 790/2026

Subject	:	Petition under Sections 79 of the Electricity Act, 2003 read with Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.
Petitioner	:	Adani Solar Energy Jaisalmer Two Private Limited (ASEJTPL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hemant Singh, Advocate, ASEJTPL Shri Lakshyajit Singh, Advocate, ASEJTPL Ms. Lavanya Panwar, Advocate, ASEJTPL Ms. Anushree Bardhan, Advocate, SECI Ms. Rashmi Vaish, Advocate, SECI Ms. Ritika Singh, Advocate, SECI Shri Harsh Jain, Advocate, SECI Shri Ayush Sharma, Advocate, SECI Ms. Urvashi Mishra, Advocate, BYPL Ms. Sadhvi Chhabra, Advocate, BYPL Shri Jitesh Lakra, Advocate, BYPL Shri Venkatesh, Advocate, TPDDL Ms. Priya Dhankar, Advocate, TPDDL Shri Vineet Kumar, Advocate, TPDDL Shri Manav Bhatia, Advocate, TPDDL Ms. Poorva Saigal, Advocate, CTUIL Shri Shubham Arya, Advocate, CTUIL Ms. Kaavya Madaan, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. Acceding to the request of learned counsel for the Petitioner, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **25.11.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)